

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**Appeal no. 126 of 2011 &**  
**IA No. 204 of 2011**

**Dated : 20<sup>th</sup> February, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. V.J. Talwar, Technical Member**

**In the matter of**

**M/s Vengiri Power Generation Ltd. ...Appellant(s)**

**Versus**

**Andhra Pradesh Electricity Regulatory Commission  
& Ors. ...Respondent(s)**

**Counsel for the Appellant(s): Mr. Alok Shankar**

**Counsel for Respondent (s): Mr. K.V. Mohan**  
**Mr. K.V. Balakrishnan**

**ORDER**

We have heard the proxy counsel for the Appellant for some time. However, he seeks adjournment on the ground that his Senior Counsel is held up in High Court.

It is noticed that several adjournments have been given to the Appellant on the ground that the Senior Counsel for the Appellant has got some difficulties. Therefore, we direct the Learned Senior Counsel to appear on 05.03.2013 for making further submissions in the matter. At any cost, no further adjournment will be granted on the next date of hearing.

Post the matter for further hearing on **05.03.2013.**

**(V.J. Talwar)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

**mk/pg**

